GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. 280
TO BE ANSWERED ON 22.03.2021

Draft EIA Notification, 2020

280. SHRI P. WILSON:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the new draft of Environmental Impact Assessment (EIA), 2020 was strongly criticised across the country by environmentalists and climate change activists, if so, the details thereof;
(b) the details of proposal of amendments received from the environmentalists and climate change activists/ public on EIA, 2020, especially from Tamil Nadu and the response of Government thereto; and
(c) whether it is also a fact that according to the new EIA Notification, violations can only be reported by Government representatives or the project proponents and not by citizens if so, the reasons therefor?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE RAJYA SABHA STARRED QUESTION NO. 280 RAISED BY SHRI P. WILSON REGARDING DRAFT EIA NOTIFICATION, 2020 DUE FOR REPLY ON 22.03.2021.

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(a) to (c) The suggestions received on the draft EIA Notification 2020 are under examination. The draft notification has not been finalized.

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